



सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साधिकार प्रकाशित

Published by Authority

चैत्र 9, सोमवार, शाके 1937-मार्च 30, 2015
Chaitra 9, Monday, Saka 1937-March 30, 2015

भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य प्राधिकारियों द्वारा जारी किये गये
(सामान्य आदेशों, उप विधियों आदि को सम्मिलित करते हुए)
सामान्य कानूनी नियम।

DEPARTMENT OF PERSONNEL

(A Gr.II)

NOTIFICATION

Jaipur, March 30, 2015

G.S.R. 69 .- In exercise of the powers conferred by Article 233 and 234 read with proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Rajasthan in consultation with the Rajasthan Public Service Commission and the High Court of Judicature for Rajasthan, hereby makes the following amendment in the Rajasthan Judicial Service Rules, 2010, namely:-

- 1. Short title and commencement.-** (1) These rules may be called the Rajasthan Judicial Service (Amendment) Rules, 2015.
(2) They shall be deemed to have come into force w.e.f. 19-01-2010.
- 2. Amendment in Rule 53:-** The following new proviso shall be inserted, after existing Rule 53:-
“Provided that an Advocate appointed as a Civil Judge or a District Judge, shall be entitled to reckon as service qualifying for superannuation pension and other retiral benefits, the actual period of practice put in by him at the Bar, not exceeding three years or seven years respectively.”

[No. 1(3)DOP/A-II/2010]

By Order and in the name of the Governor,
O.P. Gupta,
Joint Secretary to the Government.